

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-587(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubbers Co. Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Sumeru Processors Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the Applicant/petitioner :Mr. G.K. Jain, CA  
For the Respondent :Mr. Narendera M. Sharma,  
Mr. Aditya Singh, Adv.

**ORDER**

Learned counsel for the corporate debtor requests for one last opportunity to file reply. Let reply be filed within ten days with a copy in advance to the learned Chartered Accountant representing financial creditor.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for arguments on 13.08.2018.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**